

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 309
(IB)-379/ND/2023
IA- 1706/2024

IN THE MATTER OF:
Bank of Maharashtra

... **Applicant/Petitioner**

Versus

Sunil Rathi

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Nibruti Samal and Adv. Sohaib Khan

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1706/2024: In view of the averments made therein, **the application is allowed.** Status report is kept on record subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)